

**In the National Company Law Tribunal, Jaipur**

**IB-656(ND)/2018**  
**TA No.68/2018**

**SECTION OF THE COMPANIES ACT, 2013: U/s 9 of IBC Code,2016**

**In the matter of:**

**M/s Natroyal Industries Pvt. Ltd.**

**...Applicant/Petitioners**

**VS.**

**Siddhi Vinayak Pilyner Pvt. Ltd.**

**.....Respondent**

**Order delivered on 10.08.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Mr. Anirudh Suresh, Bathiya Legal.

For Respondent(s) : None appeared

**ORDER**

Pursuant to the directions issued by this Tribunal dated 06.06.2018. Learned counsel for the petitioner represents that the service has been taken through all modes and that in relation to the same an affidavit of service has also been filed by the Dairy No. 4025 dated 14.06.2018. It is also pointed out by learned counsel for the petitioner that dispatch proof read along with the tracking report discloses that the petition has been served by the Corporate debtor. However, none is present for the Corporate Debtor to defend its cause. Since the matter was earlier listed before the NCLT, New Delhi Bench and by virtue of

transfer of proceedings the matter has been listed before this Bench i.e. NCLT, Jaipur Bench, the Registry is directed to give notice to the Corporate Debtor about the transfer of the proceedings in relation to the next date of hearing which is fixed on 31.08.2018.

Sd-

**(R. Varadharajan)**  
**Member (Judicial)**